

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Miscellaneous Application No.75105 of 2020 &
Excise Appeal No.76938 of 2019**

(Arising out of Order-in-Appeal No.17/CE/RKL-GST/2019 dated 29.04.2019 passed by
Commr. (Appeals) of CGST, Excise & Customs, Bhubaneswar)

M/s SSAB Energy & Minerals Ltd.

JJJ-7,Civil Township,Rourkela,Dist.-Sundergarh, Odisha-769004.

Appellant

VERSUS

CGST, Excise & Customs, Rourkela

Keonjhar Division, Keonjhar, Sirajuddin Square, Odisha-758001.

Respondent

Appearance:

Shri Kartik Kurmy, Advocate for the Appellant

Shri A.Roy, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

MISC. ORDER NO.75228/2020

FINAL ORDER NO.75399/2020

DATE OF E-HEARING : 09.09.2020

DATE OF DECISION : 09.09.2020

PER P.K.CHOUDHARY :

Heard both sides and perused the Miscellaneous Application and the appeal records.

2. The appellants have filed an application for withdrawal of their Appeal. They have opted for resolution of the dispute under Sabka Vishwas Scheme, 2019. They have also filed a copy of the acknowledgement receipt regarding the submission of their application under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

3. Accordingly, the prayer for withdrawal of the appeal is allowed. The appeal is dismissed as withdrawn under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Misc.Application is disposed of accordingly.

Dictated and pronounced in the open Court.

Sd/

(P.K.Choudhary)
Member (Judicial)

mm

Excise Appeal No.76866/2019